

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI**

ORIGINAL APPLICATION. No. 889 /2019.

IN THE MATTER OF:

RESIDENTS OF ANTRIKSHKANBALL 3G

..APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS.

...RESPONDENTS

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Through:

(ARDHENDUMAULI KUMAR PRASAD)
Central Government Standing Counsel

Place: NEW DELHI.

Dated: 27.09.2019.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI**

ORIGINAL APPLICATION. No. 889 / 2019.

IN THE MATTER OF:

..APPLICANT

RESIDENTS OF ANTRIKSHKANBALL 3G

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...RESPONDENTS

**COUNTER AFFIDAVIT ON BEHALF OF CENTRAL GROUND
WATER AUTHORITY, NEW DELHI.**

MOST RESPECTFULLY SHOWETH:

I, Y.B.Kaushik, aged about 59 years, employed / appointed as the Regional Director, Central Ground Water Board, Lucknow functioning / officiating at Lucknow, do hereby solemnly affirm and declare as under:-

1. That I am well conversant with the facts of the case, and duly authorized and competent to swear this affidavit on behalf of CGWA in the above matter in my capacity as Authorized Officer appointed under section 4 of the Environment (Protection) Act, 1986.
2. That I have read and understood the directions of the Hon'ble Tribunal under its order dated 26.07.2018 and filing this Affidavit as reply thereto.
3. That the deponent craves liberty to raise additional submissions or file additional affidavits in case need arises during the course of arguments.

Y.B.Kaushik

4. That the Hon'ble National Green Tribunal, New Delhi under its order dated 20.09.2019 directed the UPPCB and CGWA to submit factual and action taken report by email at judicial-ngt@gov.in. The UPPCB has been declared as nodal agency for coordination and compliance.
5. That the applicants under the OA have sought interim prayer to restrain respondent No.7 from discharging untreated effluents into the green belt and from use of DG sets. The applicants also have sought directions from this Hon'ble Tribunal to constitute a joint committee to assess environmental damage; to direct respondent No.7 to pay compensation for pollution caused; to direct for sewage treatment Plant; to install rain water harvesting system; to direct respondent No.7 to obtain regular water connection; to impose costs for illegal ground water withdrawal, air pollution and to pass any other order as deemed fit and proper in the facts and circumstances of the case.
6. That the Hon'ble NGT under its order dated 11.01.2013 in OA No. 59/2012, passed interim injunction restraining all the builders in NOIDA and Greater NOIDA from extracting any quantity of underground water for the purpose of construction or otherwise till the next date of hearing. The CGWA has issued a public notice No. 1/2013 dated 16.01.2013 and dated 17.01.2013. A copy of the Public Notice is enclosed as **Annexure-R/1** for kind perusal.
7. That a joint site inspection was carried out on 10.10.2019 and again on 28.11.2019 and the inspection team has pointed out certain violations and proposed environmental compensation and legal action under its inspection report. A copy of the report duly signed by the inspecting officers of CGWB, Lucknow and forwarded to UPPCB for further finalization and filing before the Hon'ble Tribunal after assessment of compensation for various violations is enclosed as **Annexure-R/2** for kind perusal.

8. As per the intimation given by the Applicants, the Antariksh Kanball 3G vide mail dated 25.09.2019, the Builder M/s Perfect Proppuild Pvt., Ltd, Sector-77, NOIDA, commenced the project on 29.01.2011

M. K. Shrivastava

and started giving possession of flats w.e.f December, 2014. The Applicants also intimated that the Builder has installed two bore-wells. Provision for RWH has been made by the Builder but the same is not operational. There is no STP arrangement in the project area. The project covers 560 flats in Ten (10) Towers of 14 Floors each with present occupancy, in 475 flats by Residents/Allottees.

9. During construction phase if the builder has used ground water he has violated the directions dated 11.01.2013 of this Hon'ble Tribunal. Also there is violation of directions of Hon'ble Supreme Court of India under its judgment dated 22.2.2017 in CWP No. 375/2012 on STP arrangements at project site. Hence this Hon'ble Tribunal may like to pass appropriate orders/directions on the basis of facts and circumstances of the case and on the basis of replies from other respondents.

Reply to facts of the case

10. That the averments under para 1 and 2 are matter of record and pertinent to other respondents. Hence needs no comments from the answering respondent.

11. That the averments under para 3 to 5 are pertinent to respondent No. 6 and 7. Hence needs no comments.

12. That the averments under para 6 are related to illegal extraction of ground water. The applicants have intimated that due to non-availability of flow meters, the quantum of ground water extracted cannot be assessed. For violation of directions dated 11.01.2013 of this Hon'ble NGT the Builder is liable for penal action under section 15 of the Environment (Protection) Act, 1986. Due to interim injunction of this Hon'ble Tribunal, the CGWA cannot grant NOC to the Builder for construction purpose or otherwise.

13. That the averments under para 7 to 10 are pertinent to other respondents. Hence no comments are being offered.

14. That the averments under para 11 are pertinent to RWH. The applicants have intimated that the Builder have constructed rain

Mhandil

water harvesting pits but discharging untreated sewage water into these pits, in violation of provisions under section 25 of the Water(Prevention and Control of Pollution) Act, 1974. The applicants have claimed that the maintenance of the building is still with the Builder. Though possession of majority of flats was given to Allottees, no Agreements/Title Deeds are reportedly executed due to violations/ defaults on the part of the Builder.

15. That the averments under para 12 to 13 are pertinent to other respondents. Hence no comments are being offered.

16. That in reply to averments under para 14: Grounds –A to N, the respectful submission is that the averments by and large are pertinent to other respondents. The limited issue pertinent to the answering respondent is illegal extraction of ground water and non-compliances related to RWH. For these violations this Hon'ble Tribunal may like to impose penalty under section 15 of the Environment (Protection) Act, 1986. For other relief sought/ issues raised under OA, this Hon'ble Tribunal may like to pass orders/ directions to other respondents.

In view of above submissions, it is respectfully submitted the application may kindly be disposed in accordance with law. The UPPCB will file the joint compliance report as per the directions of this Hon'ble Tribunal under its order dated 20.09.2019. The answering respondent may kindly be exempted from personal appearance.



DEPONENT

बाई. बी. कौशिक / Y. B. Kaushik

क्षेत्रीय निदेशक / Regional Director

केंद्रीय मृत्ति जल बोर्ड (उ.प्र.)

Central Ground Water Board (N.R.)

भारत सरकार

Government of India

लुधियाना / Lucknow

VERIFICATION:

Verified at New Delhi, on this the 27th day of September, 2019 that the contents of the above Affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed there from.



DEPONENT

Place: Lucknow

Dated: 29.09.2019

Through:

Place: Lucknow

Dated: 29.09.2019

बार्ड, सी. कौशिक / N. B. Kaushik
क्षेत्रीय निदेशक / Regional Director
केंद्रीय भूमि जल बोर्ड (उ.प्र.)
Central Ground Water Board (N.R.)
भारत सरकार,
Government of India
LUCKNOW

HINDUSTAN TIMES, NEW DELHI
WEDNESDAY, JANUARY 16, 2013

HINDUSTAN TIMES, NEW DELHI
THURSDAY, JANUARY 17, 2013

R 1

**CENTRAL GROUND WATER AUTHORITY
MINISTRY OF WATER RESOURCES**

**[CONSTITUTED UNDER SECTION 3(3) OF
ENVIRONMENT PROTECTION ACT, 1986]
West Block-II, Wing No. 3 (Ground Floor), R.K. Puram
New Delhi-110066**

PUBLIC NOTICE 1 of 2013

ATTENTION: ALL BUILDERS IN NOIDA & GREATER NOIDA

Sub: Ban on Ground Water Extraction in Compliance of Hon'ble National Green Tribunal Order dated: 11th January, 2013

Whereas, Central Ground Water Authority, (here in after called "Authority") has been constituted under Section 3(3) of Environment (Protection) Act, 1986 vide Notification S.O. 38 E dated 14.01.1997 for the purpose of regulating indiscriminate boring and withdrawal of ground water in the country and to issue necessary regulatory directions with a view to preserve and protect the ground water. The "Authority" has been conferred with the powers under Section 5 of the said Act for issuing directions to any person, officer or any authority for closure, prohibition of any operation or process or stoppage or regulation of supply of electricity or water or any other services.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed an interim injunction vide Application No. 59 of 2012, dated: 11th January, 2013 "restraining all the builders in NOIDA and Greater NOIDA from extracting any quantity of underground water for the purpose of construction or otherwise till the next date of hearing". The Hon'ble Tribunal has also directed Central Ground Water Authority for strict compliance and ensuring implementation of the interim injunction, passed.

The "Authority" in exercise of powers conferred under Section 5 of EPA 1986 and in compliance of the above order hereby restrains all the builders in NOIDA and Greater NOIDA from extracting any quantity of underground water for the purpose of construction or otherwise till the stay is vacated by Hon'ble National Green Tribunal or further orders, whichever is earlier.

Any violation of the direction of the "Authority" may lead to sealing of tubewell/borewell by the concerned Deputy Commissioner/District Magistrate, disconnection of electric supply to the energised well and/or seizure of any other equipment being used to facilitate the abstraction of ground water for purpose of construction or otherwise and will also attract the penal provisions under section 15 of the Environment (Protection) Act, 1986.

Member Secretary

RESERVE GROUND WATER FOR HUMANITY

dwp 45104/11/0007/1213

**CENTRAL GROUND WATER AUTHORITY
MINISTRY OF WATER RESOURCES**

**[CONSTITUTED UNDER SECTION 3(3) OF ENVIRONMENT
(PROTECTION ACT, 1986)
West Block-II, Wing No. 3 (Ground Floor)
R.K. Puram, New Delhi-110066**

Corrigendum for Public Notice No. 1 of 2013

ATTENTION: ALL BUILDERS IN NOIDA & GREATER NOIDA

Sub: Ban on Ground Water Extraction in Compliance of Hon'ble National Green Tribunal Order dated 11th January, 2013
The last paragraph (Para No. 4) of Public Notice No. 1 of 2013 of CGWA published in the newspaper on 16th January, 2013 may be read as:

Any violation of the direction of the "Authority" shall attract the penal provisions under Section 15 of the Environment (Protection) Act, 1986 and Section 26, 27 and 28 of the Hon'ble National Green Tribunal Act, 2010 besides sealing of tubewell/borewell by the concerned Deputy Commissioner/District Magistrate, disconnection of electric supply to the energised well and/or seizure of any other equipment being used to facilitate the abstraction of ground water for purpose of construction or otherwise.
dwp 45104/11/0008/1213

HINDUSTAN TIMES - JANUARY 17, 2013, Delhi

dwp 45104/11/0007/1213

Before the National Green Tribunal Principal Bench, New Delhi

Original Application No 889/2019

Residents of Antriksh Kanball 3G,

Applicant(s)

Vs

State of Uttar Pradesh & Ors

Respondents

Report of the Joint Inspection of M/S Antriksh Kanball 3G, Sector-77 Noida (Group Housing Project), Noida, Gautam Budha Nagar on 28.11.19

In original application no 889/2019 residents of Antriksh Kanball 3G, Sector-77, Noida V/s State of Uttar Pradesh of Ors, Hon'ble National Green Tribunal has ordered on 20.09.2019 as following-

With a view to consider the allegations, we find it necessary to require a factual and action taken report from the State PCB and CGWA by email at judicial-NGT@govt.in. The State PCB will be the nodal agency for coordination and compliance.

In compliance of the above order, Undersigned has visited M/s Antriksh Kanball, Plot No-GH 3B, Sector-77, Noida on dated 10.10.2019 and 28.11.2019. Mr. Vijay Pandit, Project Manager & Mr. Rajendra Singh, Manager of M/s Perfect Prop Build (Private) Ltd. (M/s Antriksh Kanball) Second floor Plot No-2, Commercial Complex, Sector-10, Dwarka, New Delhi and the complainant Mr. Ratnesh Gupta and others were present at the time of inspection on 28.11.2019. The following observations have been made during the inspection-

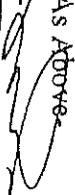
1. M/s Antriksh Kanball and M/s Antriksh Forest are the two multistoried building's established on Plot No-GH 3B, Sector-77, Noida. The complaint has been filed by the residents of Antriksh Kanball.
2. In this tower 560 flats are constructed, in which the 450 families are living.
3. The sewage effluent generated from the flats is stored in pucca tank made in basement. From this tank the untreated sewage effluent is discharged into sewer line by pump.(Photographs attached)
4. Sewage treatment plant has not been installed in this tower.
5. The residents in this tower are living for last three years.
6. The builder was given EC (Environmental Clearance) from SEIAA, U.P. (State level Environmental Impact Assessment Authority) in the name of M/s Antariksh Forest in which a STP of 600 KLD capacity was proposed but the builder has established STP of 100 KLD capacity only in Antariksh Forest. This STP is under size and it is not sufficient

- to treat the whole effluent of the tower. A sample of the treated sewage effluent from this STP was collected on 10.10.2019. The analysis report is enclosed in which different parameters are more than the standards prescribed by CPCB.
7. A 500 KVA DG Set has been installed for supply of electricity during disrupt of electricity supply. The chimney as per CPCB norms has not been established on this DG Set. (Photographs attached)
 8. The NOC for establishing the project and the Consent (Air/Water) to operate the project has not been obtained from UPPCB.
 9. During the joint inspection visit, one tube well has been found in the basement, which is located below the main gate. This tube well was recently covered by cement platform, so that it could not visible.
 10. The tube well is fitted with submersible pump and water is being done to residents of Antriskh Kanball for drinking/domestic purposes
 11. **Presently, ground water is being abstracted without prior NOC from CGWA.**
 12. Besides, earlier, one tube well was also constructed in Antriksh Kanball, now it has been closed as reported by Shri Vijay Pandit, Project Manager and residents of M/s Antriskh Kanball. This tube well is found dismantled at the time of inspection.
 13. It has been observed that design of roof top rain water harvesting system is not correct and systems are also not being maintained. Grey water of the area is being diverted to rain water harvesting systems which may contaminate ground water in the area. Suggestion have been given to the project for the changes to be implemented in rain water harvesting structures.

In view of the above violations the Environmental Compensation and Legal Action is proposed. The case has been recommended for imposing the Environmental Compensation and Initiating legal action to Head Office, UPPCB Lucknow for consideration. (Report Attached)

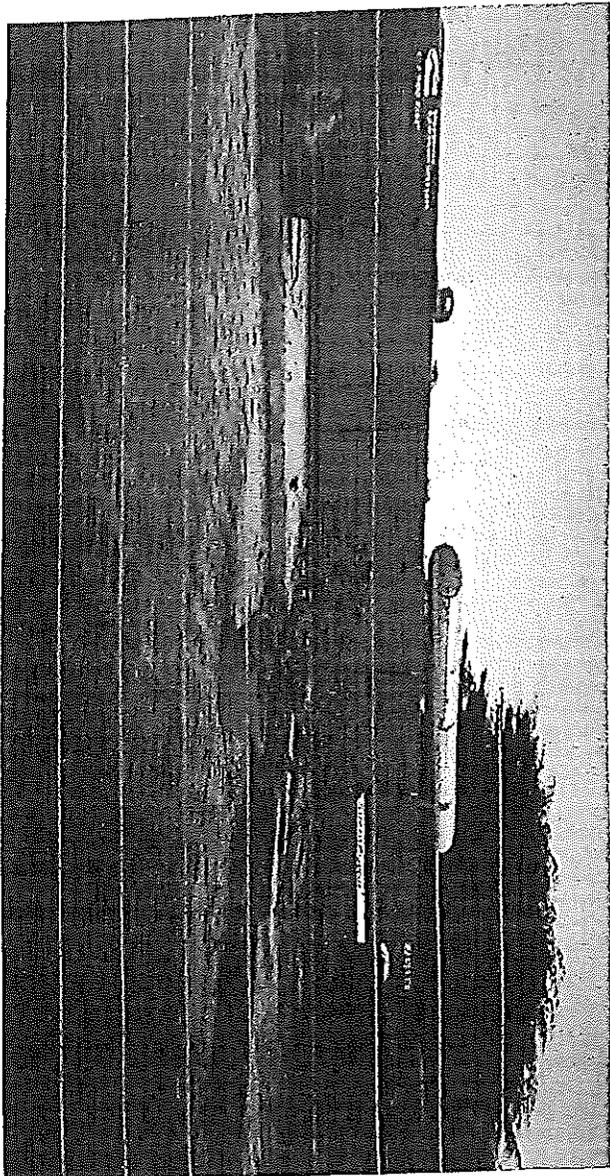
The report is being sent for your kind perusal

Enclosure As Above

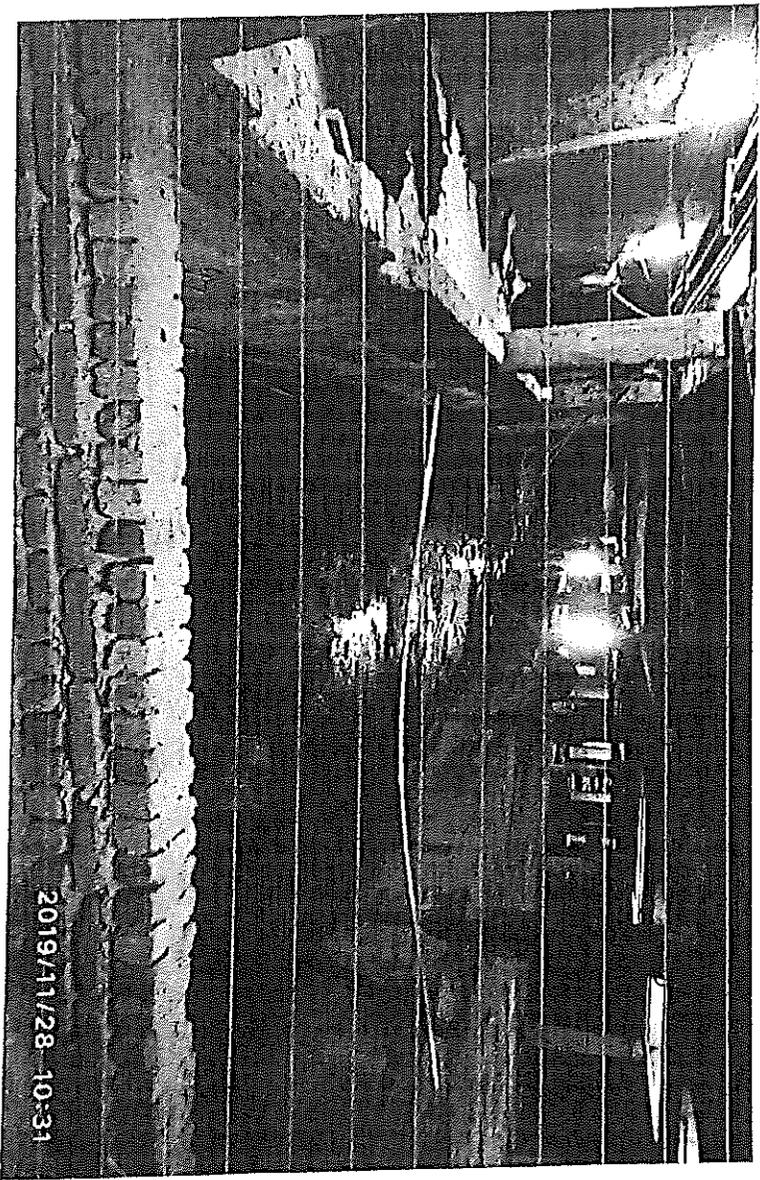

28.11.19
(Jagdamba Prasad)

Scientist-D
Central Ground Water Board
Northern Region
Lucknow

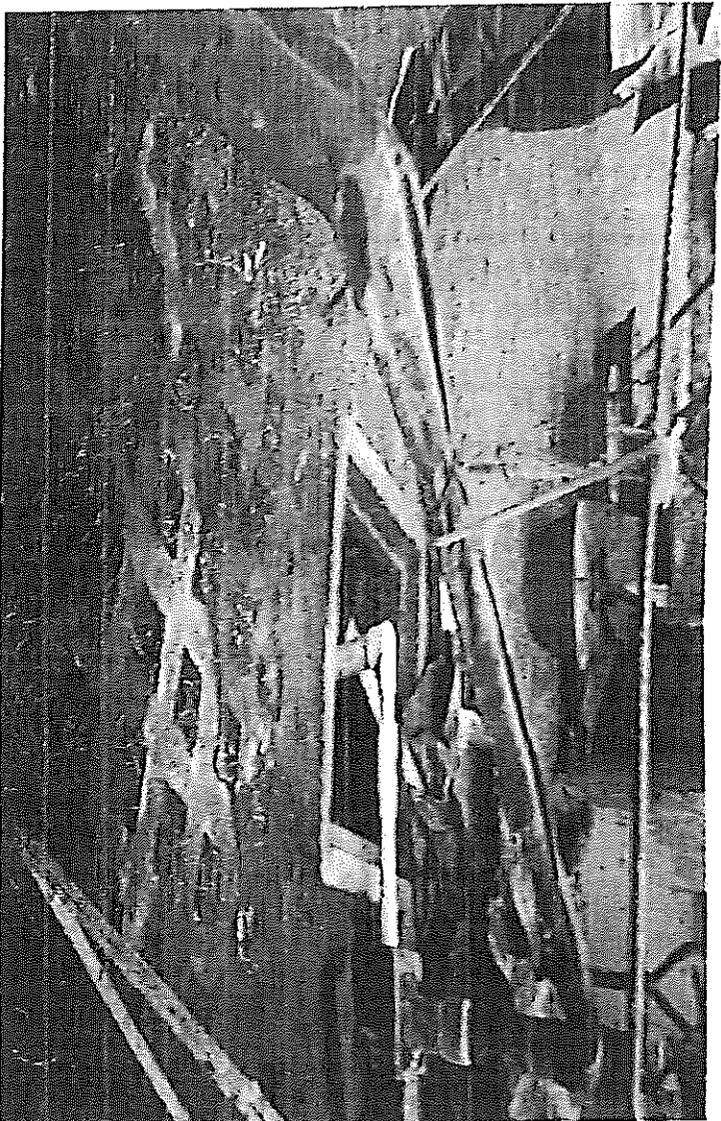

28.11.19
(Krishna Mohan Srivastava)
Assistant Environment Engineer
U.P. Pollution Control Board
Noida



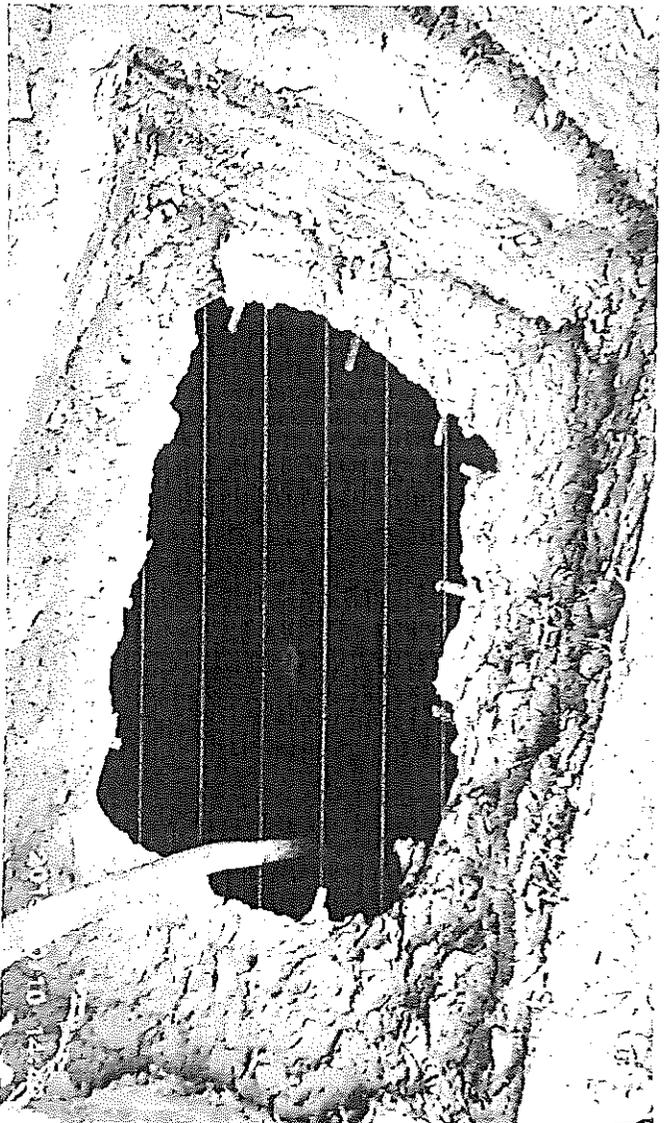
500 KVA DG Set without chimney of proper height



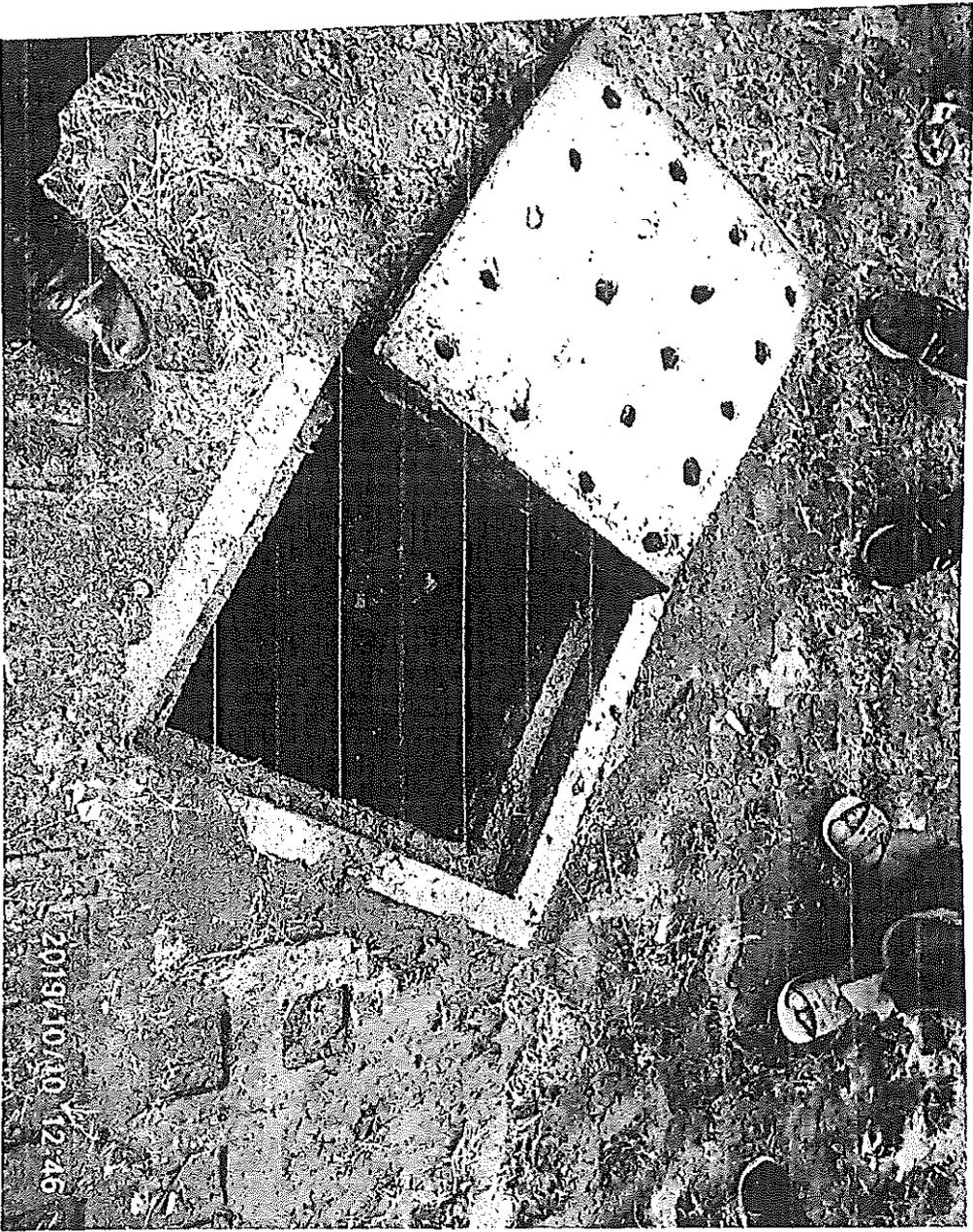
The untreated sewage effluent stored in pucca pit in basement



The untreated sewage effluent being pumped outside from pucca pit in basement



Roof Top Rain Water Harvesting Structures in AntrikshKanbhall project area



Roof Top Rain Water Harvesting Structures in Antriksh Kanball project area

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A handwritten signature or scribble consisting of a few connected strokes.



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा

ई-12/1, सेक्टर-1 नोएडा, गौतमबुद्धनगर

ई-मेल : ronoida@uppcb.com, फोन : 0120.4974552

पत्रांक 1104 A/L-31/2019

दिनांक 12/11/

सेवा में

मुख्य पर्यावरण अधिकारी, वृत्त-1

उOPO प्रदूषण नियंत्रण बोर्ड

लखनऊ।

Maid/SIP/34

विषय- मा0 ए0जी0टी0 नई दिल्ली में योजित ओ.ए. नं0-889/2019 Residents of Antriksh Kenball GH-3B, Sector-77, Noida में पारित आदेश दिनांक 20.09.2019 के अनुपालन में मै0 अंतरिक्ष केनबल, जी0एच0-03बी, सेक्टर-77, नोएडा के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिसूचित करने के सम्बन्ध में।

महोदय,

मा0 ए0जी0टी0 नई दिल्ली में योजित ओ.ए. नं0-889/2019 Residents of Antriksh Kenball GH-3B, Sector-77, Noida में पारित आदेश दिनांक 20.09.2019 में आदेशित किया गया है कि उक्त परियोजना के विरुद्ध वादी द्वारा लगाये गये आरोपों की जाँच राज्य प्रदूषण नियंत्रण बोर्ड तथा केन्द्रीय मूगर्स जल प्राधिकरण (CGWA) द्वारा करके Action Taken Report मा0 एन0जी0टी0 को प्रेषित की जाये। उक्त वाद की आगामी सुनवाई की तिथि 02.12.2019 नियत है। उक्त आदेश के अनुपालन में मै0 परफेक्ट प्रोपर्टीज बिल्ड प्रा0 लि0 द्वितीय तल, प्लॉट नं0-02, कामर्शियल काम्प्लेक्स, सेक्टर-10, द्वाराका नई दिल्ली की आवासीय परियोजना में0 अंतरिक्ष केनबल, जी0एच0-03 बी, सेक्टर-77, नोएडा का निरीक्षण कार्यालय के सहायक पर्यावरण अभियन्ता, श्री कृष्ण मोहन श्रीवास्तव द्वारा दिनांक 10.10.2019 को केन्द्रीय भूमि जल बोर्ड, उत्तरी क्षेत्र, लखनऊ के श्री जगदम्बा प्रसाद, वैज्ञानिक डी, के साथ किया गया। निरीक्षण के दौरान उक्त परियोजना के प्रबन्धक श्री विजय पंडित उपस्थित थे। उक्त आवासीय परियोजना की निरीक्षण आख्या, पर्यावरणीय क्षतिपूर्ति अधिसूचित किये जाने तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 के अन्तर्गत आवश्यक कार्यवाही किये जाने की संसृति सहित आपको आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक- उपरोक्तानुसार।

भवदीय,

(डा0 अनिल कुमार सिंह)

क्षेत्रीय अधिकारी

मा० ए०जी०टी० नई दिल्ली से योजित ओ.ए. नं०-889/2019 Residents of Antriksh Kenball GH-3B, Sector-71, Noida में पारित आदेश दिनांक 20.08.2019 के अनुपालन में शो अन्तर्दिक्ष केनबल, जी०एच०-०३बी, सेक्टर-71, नोएडा के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिसूचित करने के सम्बन्ध में आख्या :-

मा० ए०जी०टी० नई दिल्ली ने योजित ओ.ए. नं०-889/2019 Residents of Antriksh Kenball GH-3B, Sector-71, Noida में पारित आदेश दिनांक 20.08.2019 में आदेशित किया गया है कि उक्त परियोजना के विरुद्ध बांधी द्वारा लगाये गये आरोपों की जाँच राज्य प्रदूषण नियंत्रण बोर्ड तथा केन्द्रीय मूल्य जल प्राधिकरण (CGWA) द्वारा करके Action Taken Report मा० ए०जी०टी० को प्रेषित की जाये। उक्त बाद की आगामी सुनवाई की तिथि 02.12.2019 स्थित है। उक्त आदेश के अनुपालन में शो परफेक्ट प्रोपर्टीज विरुद्ध प्रा० लि० द्वितीय तल, प्लॉट नं०-02, कामर्शियल कामप्लैक्स, सेक्टर-10, द्वाराका नई दिल्ली की आवासीय परियोजना शो अन्तर्दिक्ष केनबल, जी०एच०-०३ बी, सेक्टर-71, नोएडा का निरीक्षण अयोधस्ताक्षरी द्वारा दिनांक 10.10.2019 को केन्द्रीय मूनि जल बोर्ड, इलाही क्षेत्र, लखनऊ के श्री जगदम्बा प्रसाद, वैज्ञानिक डी, के साथ किया गया।

निरीक्षण के दौरान उक्त परियोजना के प्रबन्धक श्री विजय पंडित उपस्थित थे। निम्नलिखित तथ्य प्रकारा में आये-

1. शो अन्तर्दिक्ष केनबल टावर में 580 प्लैट निर्मित किये गये हैं जिसमें 450 प्लैट्स में किम्बिन परिवार तीन वर्षों से रह रहे हैं।
 2. शो अन्तर्दिक्ष केनबल टावर से जनित सीवेज उत्सर्ग का निस्तारण बिना किसी शुद्धीकरण के परिसर के बाहर किया जा रहा है। उक्त परियोजना में सीवेज शुद्धीकरण संयन्त्र की स्थापना नहीं की गयी है।
 3. उक्त परियोजना द्वारा स्थापना हेतु बोर्ड से अनामतित प्रमाण पत्र प्राप्त नहीं किया गया है। परियोजना के संचालन हेतु बोर्ड से सहमति (जल/वायु) प्राप्त नहीं की गयी है।
 4. उक्त परियोजना के प्रबंधक द्वारा इस कार्यालय के पत्रांक सं०-1046/ओ.ए. नं०-889/2019/एल-08/2019 दिनांक 11.11.2019 (आयाप्रति संलग्न) द्वारा वांछित महत्वपूर्ण सूचनाएं प्रेषित नहीं की गयी है।
- उपर्युक्त तथ्यों के आधार पर शो परफेक्ट प्रोपर्टीज विरुद्ध प्रा० लि० द्वितीय तल, प्लॉट नं०-02, कामर्शियल कामप्लैक्स, सेक्टर-10, द्वाराका नई दिल्ली की आवासीय परियोजना शो अन्तर्दिक्ष केनबल, जी०एच०-०३बी, सेक्टर-71, नोएडा के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिसूचित किया जाना उचित होगा। पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत है-

$$\text{Penalty} = PL \times N \times R \times S \times LF$$

जहां

$$PL = \text{Pollution index} = 80$$

$$N = \text{Number of days} = 1095$$

उक्त परियोजना में परिवार वितर 03 वर्षों से रह रहे हैं तथा परियोजना से जनित सीवेज उत्सर्ग बिना किसी शुद्धीकरण के बाहर निस्तारित किया जा रहा है।

$$R = \text{Rs. } 250.00$$

S = Category of industry (Large category के लिये 1.5)

$$\text{अतः } S = 1.5$$

LF = Location factor (1.0 million से कम आबादी हेतु LF 1.0 है) नोएडा की आबादी लगभग 7.0

लाख है।

$$\text{अतः } LF = 1.0$$

$$\text{अतः Penalty} = 80 \times 1095 \times 250 \times 1.5 \times 1.0$$

$$= \text{Rs. } 3,28,50,000/-$$

अतः उपरोक्तानुसार शो परफेक्ट प्रोपर्टीज विरुद्ध प्रा० लि० (शो अन्तर्दिक्ष केनबल प्रोजेक्ट, नोएडा) द्वितीय तल, प्लॉट नं०-02, कामर्शियल कामप्लैक्स, सेक्टर-10, द्वाराका नई दिल्ली की आवासीय परियोजना शो अन्तर्दिक्ष केनबल, जी०एच०-०३ बी, सेक्टर-71, नोएडा पर रू० 3,28,50,000/- (तीन करोड़ अट्ठाईस लाख पचास हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिसूचित किये जाने तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 के अन्तर्गत आवश्यक कार्यवाही किये जाने की संस्तुति की जाती है।

आख्या आपके अवलोकनार्थ एवं आवश्यक कार्रवाही हेतु प्रेषित है।

Shankh

19.11.19

(पुष्पादित्य प्रताप सिंह)

(कृष्ण मोहन श्रीवास्तव)

अवर अभियन्ता

सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी-नई दिल्ली

11



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा

ई-मेल : tonoida@uppcb.com, फोन : 0120 4974552

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संदर्भ संख्या : 10Y6/DA No-889/2019/L-9/2019

दिनांक : 14/11/2019
पंजीकृत : 15.11.2019

प्रोजेक्ट भूनेजर

श्री0 अन्तरिक्ष केनबाल व श्री0 अन्तरिक्ष फॉरेस्ट,

प्लॉट नं जी0एच0-3वी, सेक्टर-77, नोएडा।

विषय-माननीय एन0जी0टी0 नई दिल्ली में योजित ऑफिस नं0 889/2019, Residents of Antriksh

Kembail 3G, Sector-77, Noida V/s. State of U.P. and Ors. में पारित आदेश

दिनांक 20.09.2019 के अनुपालन के सम्बन्ध में।

महोदय,

यूथया उपशेकर विषयक के सम्बन्ध में आपके आवासीय परियोजना का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारी द्वारा CGWB Lucknow के अधिकृत प्रतिनिधि के साथ दिनांक 10.10.2019 को निरीक्षण किया गया था। निरीक्षण के दौरान आपसे निम्नलिखित प्रश्न मांगे गये थे जो कि आप द्वारा अभी तक इस कार्यालय को उपलब्ध नहीं कराया गया है-

1. श्री0 अन्तरिक्ष केनबाल व श्री0 अन्तरिक्ष फॉरेस्ट, प्लॉट नं जी0एच0-3वी, सेक्टर-77, नोएडा का State Level Environment Impact Assessment Authority, UP की Environment Clearance (EC) की प्रमाणित प्रति।
2. उ0एम0 प्रदूषण नियंत्रण बोर्ड का अनापत्ति प्रमाण पत्र/सहमति (जल/वायु) प्रमाण पत्र।
3. State Level Environment Impact Assessment Authority, UP से प्राप्त Environment Clearance (EC) की रातों की विन्दुवार अनुपालन आख्या।
4. श्री0 अन्तरिक्ष फॉरेस्ट में स्थापित एन0जी0टी0 (क्षमता 100 कि0मी0/दिन) की स्थापना कब हुई तथा उक्त परियोजना में कब से प्लैट के स्वामी परिवार सहित रह रहे हैं। एन0जी0टी0 के डिजायन डिस्टेंस भी प्रेषित करें। उक्त परियोजना से जनित उत्सर्ग के निस्तारण हेतु क्या व्यवस्था की गयी है। सूचित करें।
5. नोएडा अध्यादेशों से उक्त दोनों परियोजनाओं को प्राप्त Occupancy Certificate की प्रति।
6. श्री0 अन्तरिक्ष केनबाल के प्लैटों के स्वामी परिवार सहित कब से रह रहे हैं।
7. श्री0 अन्तरिक्ष केनबाल सोसायटी से जनित धरतू एवं सीवेज उत्सर्ग के शुद्धिकरण एवं निस्तारण हेतु क्या व्यवस्था की गयी है। सूचित करें।

उपरोक्त सूचनाये समग्रतः रूप से 3 दिन के अन्दर प्रेषित करें। अन्यथा उपलब्ध अभिलेखों के आधार पर आवश्यक कार्यवाही की जा सकती है।

भवदीय

(डा0 अजित कुमार सिंह)

क्षेत्रीय अधिकारी

Tel/Fax: 01202

REGIONAL OFFICE LABORATORY
FRESH POLLUTION CONTROL BOARD
SECTOR-1, NODA, DIST. GAUTAM BUDDH NAGAR (U.P.) 201 301

INDUSTRIAL WASTE WATER SAMPLE ANALYSIS REPORT

Case No. 33/N-027/19 & M/S. Anand RSH Forest

of the Industry M/S. Anand RSH Kanbadli & M/S. Anand RSH Forest
Plot No. - 33 Sector - 77 Noida Rasool

Sample Collected by Smt. K.M. Sawasthava & Sri-Sudhanta
AEE UPRCB, Noida Sudhanta D. Gahlra, Lucknow

Date and Time of Sample Collection 10/10/19

Sampling Point Outlet of G.T.P

Standards prescribed by C.P.C.B.

S.N.	Parameters	Values in mg/l except pH	Standards prescribed
1.	Colour	<u>51</u>	5.5 to 9.0
2.	Odour	<u>7-4</u>	100.0 mg/l
3.	pH	<u>8.8</u>	
4.	Total suspended Solids	<u>336.0</u>	
5.	Total dissolved Solids	<u>1564.0</u>	30.0 mg/l
6.	Total Solids	<u>108.0</u>	250.0 mg/l
7.	Biochemical Oxygen Demand (5 days incubation at 27°C)	<u>44.0</u>	10.0 mg/l
8.	Chemical Oxygen Demand (Dichromate reflux method)	<u>---</u>	
9.	Oil and Grease	<u>---</u>	0.1 mg/l

Specific Parameters

10.	Chromium (Hexavalent) (Cr ⁶⁺)	2.0 mg/l
11.	Total Chromium (Cr)	5.0 mg/l
12.	Zinc (as Zn)	3.0 mg/l
13.	Nickel (as Ni)	3.0 mg/l
14.	Iron (as Fe)	3.0 mg/l
15.	Copper (as Cu)	2.0 mg/l
16.	Cobalt (as Co)	5.0 mg/l
17.	Cadmium (as Cd)	
18.	Phosphate (PO ₄)	
19.	
20.	

Remarks:

N

[Signature]
Regional Officer